

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3938
ANSWERED ON:19.12.2011
WORKERS RIGHT
Sayeed Muhammed Hamdulla A. B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether certain factories belonging to big industrial houses have broken themselves up into a hundred parts and outsourced work to smaller ancillary units mostly in the informal sector and stopped being accountable for all their workers, avoided their demands, made registration of union difficult and still got their job done;

(b) if so, the details of the steps taken to check such rigging of labour laws;

(c) whether Advance Manufacturing Technique (AMT) and Computer Aided Manufacturing (CAM) in bigger industries have put extra strain on the workers; and

(d) if so, the steps taken by the Government for the workers right in this situations?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): State Governments are the 'appropriate Government' for most of the big industrial houses in the private sector and hence, they do not fall within the ambit of the Central Government for implementation of Labour laws. However, adequate provisions exist under the various Labour laws to safeguard the interests of workers. Registration of Trade Unions is done by the Registrar of Trade Unions of respective State Governments. The Ministry has not received any complaints regarding violation of the Labour laws in Establishments or Industries falling under the Central Sphere.

(c) & (d): The Ministry has not received any complaints of such strain on the workers nor any specific study has been conducted on this issue. However, adequate safeguards exist under various Labour Laws to protect the interests of workers and to take care of their health, safety and welfare.